

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.54/MP/2026

Subject : Petition under Section 79(1)(a), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking approval and determination of the revised tariff on account of Change in Law arising from the amendment of Goods and Services Tax (GST) slabs vide Notification No. 8/2021 - Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 15.09.2021, with effect from the date of early part commissioning of the project, i.e., 27 MW commissioned on 05.12.2022, and for the remaining capacity commissioned phase-wise thereafter, along with recovery of pending Late Payment Surcharge (LPS) on supplementary bills raised on account of the said Change in Law after the Scheduled Commercial Operation Date (SCOD) of the entire capacity.

Petitioner : JSW Renew Energy Two Limited (JRETL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya K Singh, Advocate, JRETL
Shri Vinit Kumar, Advocate, JRETL
Shri Divyansh Singh, Advocate, JRETL
Ms. Anusha Nagarajan, Advocate, SECI
Ms. Aakanksha Bhola, Advocate, SECI
Ms. Swapna Seshadri, Advocate, RUVNL
Ms. Devyani Prasad, Advocate, RUVNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought two weeks' time to file rejoinders to the replies filed by Respondent Nos. 1 and 2. Acceding to the request, the Commission permitted the Petitioner to file its rejoinders within two weeks.

2. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

